
(2020) 12 KL CK 0180

In the High Court Of Kerala

Case No : Original Petition (Civil) No. 1591 Of 2020

Yesther And Anr

APPELLANT

Vs

Thankamma And Ors

RESPONDENT

Date of Decision : 11-12-2020

Acts Referred:

Citation : (2020) 12 KL CK 0180

Hon'ble Judges : Shircy V., J

Bench : Single Bench

Advocate : R.T. Pradeep, M. Bindudas, K.C. Harish

Final Decision : Disposed Of

Judgement

1. The limited prayer sought for in this petition is, for a direction to the court below to dispose of O.S.No.287/2009 pending before the Principal

Munsiff Court, Neyyattinkara within a time schedule.

2. Heard the learned counsel for the petitioners.

3. As per the report submitted, the learned Principal Munsiff, Neyyattinkara has sought for time till 28.02.2021 to dispose of the case, as the case is

ripe for trial and included in the special list, for trial in the month of January 2021.

4. Considering the entire facts involved in this case, I think that this report can be accepted as such and the time sought for by the learned Principal

Munsiff can be granted for disposal of the case.

Therefore, the learned Principal Munsiff, Neyyattinkara shall dispose of O.S.No.287/2009 on or before 28.02.2021.

Accordingly, this O.P(C) is disposed of.